

MINUTES OF THE MEETING No. 32/08 HELD ON 14.11.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 32/08 meeting of Advance Licensing Committee was held on 14.11.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No.26/08 for confirmation and confirmed and adopted the same without any change.

Case No A-908 NC No.32/08 Dated 14.11.07	M/s. Saertex India Pvt. Ltd. F.No.01/81/162/984/AM07/DES-IV RLA No. 31/24/40/ 447/AM07 Lic. No. 3110028238 Dt. 21.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.12.2007.

Case No A-909 NC No.32/08 Dated 14.11.07	M/s. Suzlon Energy Ltd. F.No.01/81/162/350/AM07/DES-IV RLA No. 31/24/40/ 79/AM08 Lic. No. 3110029542 Dt. 14.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007.

Case No A-910 NC No.32/08	M/s. ITCO Industries F.No.01/83/162/769/AM07/DES-IV
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Dated 14.11.07	RLA No. 07/24/40/ 314/AM08 Lic. No. 0710052738 Dt. 7.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007.

Case No A-911 NC No.32/08 Dated 14.11.07	M/s. Laffans Petrochemicals F.No.01/83/50/702/AM08/DES-IV RLA No. 03/95/40/145/AM08 Lic. No. 0310434050 Dt. 26.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-912 NC No.32/08 Dated 14.11.07	M/s. Rallis (I) Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/95/40/251/AM08 Lic.No. 0310433412 Dt. 21.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-913 NC No.32/08 Dated 14.11.07	M/s. Mohini Organics Pvt. Ltd. F.No.01/83/50/ 1892/AM07/DES-IV RLA No. 03/95/40/1536/AM07
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-914 NC No.32/08 Dated 14.11.07	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 882/AM08/DES-IV RLA No. 03/95/40/1564/AM07 Lic.No. 0310427360 Dt. 21.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-915 NC No.32/08 Dated 14.11.07	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 157/AM08/DES-IV RLA No. 03/95/40/138/AM08 Lic.No. 0310432838 Dt. 15.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-916 NC No.32/08 Dated 14.11.07	M/s. Plant Lipids Pvt. Ltd. F.No.01/85/162/ 309/AM08/DES-IV RLA No. 10/24/40/46/AM08 Lic.No. 1010026655 Dt. 6.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-917 NC No.32/08 Dated 14.11.07	M/s. Panama Petrochem Ltd. F.No.01/83/50/ /AM08/DES-IV RLA No. 03/94/40/1444/AM07 Lic.No. 0310425605 Dt. 4.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.Div.). The committee also decided to refer this case to PNG. Accordingly the case may be re-listed on 12.12.2007.

Case No A-918 NC No.32/08 Dated 14.11.07	M/s. Alkalodis Corpn F.No.01/83/50/ 1409/AM08/DES-IV RLA No. 02/24/40/155/AM08 Lic.No. 021103867 Dt. 6.9.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Noscapine BP.
The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

Case No A-919 NC No.32/08 Dated 14.11.07	M/s. Berger Becker Coatings Pvt. Ltd. F.No.01/83/50/ 1408/AM08/DES-IV RLA No. 17/24/40/1/AM08 Lic.No. 170001708 Dt. 11.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-920 NC No.32/08 Dated 14.11.07	M/s. Gransons Ltd., Thane F.No.01/83/50/ 1405/AM08/DES-IV RLA No. 03/94/40/298/AM08 Lic.No. 0310434547 Dt. 29.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-921 NC No.32/08 Dated 14.11.07	M/s. Saertex India Pvt. Ltd. F.No.01/81/162/982/AM07/DES-IV RLA No. 31/24/40/421/AM07 Lic.No. 3110028035 Dt. 5.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.

Case No A-922 NC No.32/08 Dated 14.11.07	M/s. Manali Petrochemicals Ltd. F.No.01/83/162/907/AM07/DES-IV RLA No. 04/24/40/ 24/AM08 Lic. No. 0410089520 Dt. 22.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG.Div.). The committee also decided to refer this case to PNG. Accordingly the case may be re-listed on 12.12.2007.

Case No C-62 NC No.32/08 Dated 14.11.07	M/s. Bal Krishna Industries Ltd.. F.No.01/83/162/Dy/ No. 8/AM07/DES-IV
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The Committee considered the case as per agenda for Modification of SION A 1667.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No C-63 NC No.32/08 Dated 14.11.07	M/s. Oriental Carbon & Chemicals Ltd.. F.No.01/83/162/Dy/ No. 18/AM07/DES-IV
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The Committee considered the case as per agenda for fixation of SION for the export item Insoluble Sulphur (80%) and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). The committee noted that it is not a standard product. Accordingly the case may be re-listed on 28.11.2007.

Case No M-446 NC No.32/08 Dated 14.11.07	M/s. H.P.International, Mumbai F.No.01/83/50/6179/AM08/DES-IV RLA No. 03/94/40/ 435/AM07 Lic. No. 0310393460 Dt. 8.8.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants

of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007.

Case No M-447 NC No.32/08 Dated 14.11.07	M/s. Laffans Petrochemicals Ltd F.No.01/83/50/1775/AM07/DES-IV RLA No. 03/95/40/1475/AM07 Lic.No. 0310422465 Dt.8.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 12.12.2007.

Case No M-448 NC No.32/08 Dated 14.11.07	M/s. Lubrizol (I) Pvt. Ltd. F.No.01/83/50/122/AM08/DES-IV RLA No. 03/95/40/40/AM08 Lic.No. 0310426954 Dt. 17.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 12.12.2007.

Case No M-449 NC No.32/08 Dated 14.11.07	M/s. Nubiola India Pvt. Ltd. F.No.01/83/162/691/AM08/DES-IV RLA No. 04/81/40/24/AM05 Lic.No. 0410057872 Dt. 2.6.2004.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 12.12.2007.

Case No M-450 NC No.32/08 Dated 14.11.07	M/s. Vaid Elastomer Processers Ltd. F.No.01/83/50/1186/AM07/DES-IV RLA No. 03/95/40/1263/AM08 Lic.No. 0310416767 Dt. 22.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP..Accordingly the case may be re-listed on 12.12.2007.

Case No A-923 NC No.32/08 Dated 14.11.07	M/s. Colort Camlin Vanvas Pvt. Ltd. F.No.01/83/50/1186/AM07/DES-IV RLA No. 03/95/40/1263/AM08 Lic.No. 0310416767 Dt. 22.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Accordingly the case may be re-listed on 12.12.2007.

Case No M-451 NC No.32/08 Dated 14.11.07	M/s. Vaid Elastomer Processers Ltd. F.No.01/83/50/409/AM06/DES-IV Lic.No. 0310351195 Dt. 10.10.2005.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP..Accordingly the case may be re-listed on 12.12.2007.

Case No A-924 NC No.32/08	M/s. Berger Becker Coatings Pvt. Ltd. F.No.01/83/50/ 1407/AM08/DES-IV
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Dated 14.11.07	RLA No. 17/24/40/85/AM08 Lic.No. 170001707 Dt. 11.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No A-925 NC No.32/08 Dated 14.11.07	M/s. Cancor Ingredients Ltd. F.No.01/85/162/ 438/AM08/DES-IV RLA No. 10/24/40/72/AM08 Lic.No. 1010026948 Dt. 19.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No M-452 NC No.32/08 Dated 14.11.07	M/s. Satyam Pharma-Chem (P) Ltd. F.No.01/87/50/916/AM06/DES-IV RLA No. 03/95/40/865/AM06 Lic.No. 0310353082 Dt. 21.10.2005
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No M-453 NC No.32/08 Dated 14.11.07	M/s Mihir Chemical (P) Ltd. HQ F.No.01/82/50/1126/AM06/DES.IV RLA F.No. 03/95/040/1087/AM06 Adv.Lic.No.031036079 dt. 19.12.2005
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The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/43/2003-Ch.III dated 29.5.2006 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export product

Optical Whitening agent/ ----- 1kg.
Ultra white BN
(containing : 1,4 bis (O-Cyano-styryl) Benzene 7.72%)

Import items

1. 1,4 bis (O-Cyano-styryl) Benzene -----0.0787 kg
2. Dispersing agent-----0.118 kg
3. Wetting agent-----0.008 kg
4. Vinyl Pyrollidon co-polymer (Solid content 30% Aqueous solution) -----0.1004 kg
5. Mono Ethylene Glycol-----0.049 kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No M-454 NC No.32/08 Dated 14.11.07	M/s Rallis India Ltd. HQ F.No.01/83/50/664/AM05/DES.IV RLA F.No. 03/24/040/2143/AM05 Adv.Lic.No.0310310242 dt. 3.1.2005
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

Case No M-455 NC No.32/08 Dated 14.11.07	M/s Rallis India Ltd. HQ F.No.01/83/50/402/AM05/DES.IV RLA F.No. 03/24/040/1393/AM05 Adv.Lic.No.0310296361 dt. 11.10.2004
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007

Case No M-456 NC No.32/08 Dated 14.11.07	M/s Venkar Chemicals (P) Ltd. HQ F.No.01/83/162/472/AM05/DES.IV RLA F.No. 09/80/040/299/AM03 Adv.Lic.No.0190011772 dt. 22.10.2002
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The Committee considered the representation of the firm for amendment in I/O Norms under para 4.7 of HBP as per agenda.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 12.12.2007

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

----- Para 4.7 Decision(DRAFT)

MEETING NUMBER : 32/83-ALC1/2007 **MEETING DATE** : 14.11.2007

1	Case No.:1/19/83-ALC1/2007	Party Name:VIBGYOR IMPEX	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00117/AM05/	RLA File :15/80/040/00001/AM05/	Lic.No/Date:1510002207 21.05.2004	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 12.12.2007.			

2	Case No.:13/4/87-ALC1/2005	Party Name:SHREE GANESH OLEOCHEM PVT.LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00009/AM06/	RLA File :11/24/040/00055/AM05/	Lic.No/Date:1110010664 31.03.2005	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 12.12.2007.			

3	Case No.:3/9/83-ALC1/2006	Party Name:VIC INDUSTRIES,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00045/AM07/	RLA File :17/24/040/00001/AM07/	Lic.No/Date:1710001290 13.04.2006	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007.			

	Case No.:17/7/80-ALC2/2006	Party Name:NTF (INDIA) PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
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4	HQ File :01/80/050/00055/AM07/	RLA File :05/24/040/01050/AM06/	Lic.No/Date:0510180936 18.04.2006	Defer Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007.				

5	Case No.:62/25/82-ALC1/2006	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00360/AM07/	RLA File :17/24/040/00016/AM07/	Lic.No/Date:1710001349 07.06.2006	Defer Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. After collecting application from firm/RLA it should refer to TA. Accordingly the case may be re-listed on 12.12.2007				

6	Case No.:38/15/83-ALC1/2006	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00287/AM07/	RLA File :08/24/040/00060/AM07/	Lic.No/Date:0810057281 14.06.2006	Defer Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007.				

7	Case No.:39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	Defer Date:14.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

	Case No.:30/23/81-ALC2/2006	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
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8	HQ File :01/81/050/00346/AM07/	RLA File :05/24/040/00354/AM07/	Lic.No/Date:0510188398 07.08.2006	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007.			

9	Case No.:42/23/83-ALC1/2006	Party Name:PEST CONTROL (INDIA) PVT. LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00526/AM07/	RLA File :03/95/040/00464/AM07/	Lic.No/Date:0310393488 08.08.2006	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.			

10	Case No.:65/23/82-ALC1/2006	Party Name:INDIAN OIL CORPORATION LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00716/AM07/	RLA File :05/24/040/00273/AM07/	Lic.No/Date:0510188586 10.08.2006	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 12.12.2007.			

11	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to refer policy-III regarding export policy. Accordingly the case may be re-listed on 12.12.2007			

	Case No.:20/30/83-ALC1/2006	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
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12	HQ File :01/83/050/00706/AM07/	RLA File :03/95/040/00772/AM07/	Lic.No/Date:0310400635 21.09.2006	Defer Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007.				

13	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	Defer Date:14.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

14	Case No.:3/36/82-ALC1/2006	Party Name:BANARAS BEADS LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/82/050/01172/AM07/	RLA File :15/24/040/00001/AM07/	Lic.No/Date:1510003354 18.10.2006	Defer Date:
Decision : Already approved in NC meeting dt. 25.7.2007.				

15	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to refer policy-III regarding export policy. Accordingly the case may be re-listed on 12.12.2007				

	Case No.:30/36/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00847/AM07/	RLA File :03/95/040/00945/AM07/	Lic.No/Date:0310406301	Defer

16			02.11.2006	Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to write a D/L to the firm as issued by TA on 29.12.2006 and call for information within 15 days. Accordingly the case may be re-listed on 12.12.2007.				

17	Case No.:59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00952/AM07/	RLA File :04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

18	Case No.:1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.			

19	Case No.:8/46/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01402/AM07/	RLA File :02/24/040/00241/AM07/	Lic.No/Date:0210096114 07.12.2006	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.			

	Case No.:2/16/83-ALC1/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01019/AM07/	RLA File :05/24/040/00713/AM07/	Lic.No/Date:0510196011	Defer

20		11.12.2006	Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.			

21	Case No.:10/46/82-ALC1/2006	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01499/AM07/	RLA File :03/94/040/00879/AM07/	Lic.No/Date:0310413488 22.12.2006	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of written comments dt. 14.11.2007 offered by him the Committee decided to call for the following information from the firm. 1. of manufacturing flows, with chemical equation, molecular weight and molecular formulation. 2. Yield obtained in each stage, supported with another tech. Literature. 3. % of type content in export products. 4. Details of solvent changed, recurred and consumed per MT of export product. 5. Material balance. 6. CA certificate certifying production achieved in the last 3 year and corresponding consumption in different same materials. Accordingly the case may be re-listed on 12.12.2007.			

22	Case No.:19/46/87-ALC1/2006	Party Name:AARTI DRUGS LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00916/AM07/	RLA File :03/94/040/00907/AM07/	Lic.No/Date:0310415130 09.01.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.:10/48/87-ALC1/2006	Party Name:SAERTEX INDIA PRIVATE	Meet No/Date:32/83-ALC1/2007	Status:Deffered
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23		LIMITED	14.11.2007	and Re-indexed
	HQ File :01/87/050/00895/AM07/	RLA File :31/24/040/00353/AM07/	Lic.No/Date:3110027840 16.01.2007	Defer Date:05.12.2007
	Decision : withdrawn already listed on 7.11.2007			

24	Case No.:11/50/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01178/AM07/	RLA File :03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

25	Case No.:51/47/80-ALC2/2006	Party Name:FESTO CONTROLS PVT LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/80/050/01263/AM07/	RLA File :07/24/040/00720/AM07/	Lic.No/Date:0710049837 29.01.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES- VII)			

26	Case No.:1/17/81-ALC2/2007	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00887/AM07/	RLA File :05/24/040/00849/AM07/	Lic.No/Date:0510198812 02.02.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.			

	Case No.:1/50/82-ALC1/2006	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HO File :01/82/050/01686/AM07/	RI A File :02/24/040/00291/AM07/	Lic No/Date:0210097732	Defer

27			02.02.2007	Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007				

28	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:26.12.2007
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to obtain clearance from Deptt. of Environment and forest whether export item is free and not a CIES-III item. Accordingly the case may be re-listed on 26.12.2007			

29	Case No.:39/2/80-ALC2/2007	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/01503/AM07/	RLA File :04/24/040/00392/AM07/	Lic.No/Date:0410088291 14.03.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.			

30	Case No.:6/19/83-ALC1/2007	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01345/AM07/	RLA File :03/95/040/01440/AM07/	Lic.No/Date:0310423208 15.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/111/2002/Ch.III dated 30.7.2002 and decided to approve this case on repeat basis as under:- Item of Export			

Lithium Acetate Dihydrate----- 1 kg.

Item of Import

1. Lithium Carbonate-----0.381 kg.

2. Acetic Acid-----0.619 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/4/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
HQ File :01/83/050/01385/AM07/	RLA File :02/24/040/00374/AM07/	Lic.No/Date:0210099533 29.03.2007	Defer Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

Case No.:10/16/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
HQ File :01/83/050/01381/AM07/	RLA File :09/24/040/00548/AM07/	Lic.No/Date:0910029840 29.03.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/11/2007/Ch.II dated 10.7.2007 decided to approve this case as under:-

Item of Export

(2,6 Diisopropyl Phenoxy-Phenyl)-Thiourea----- 1 kg.

86% Technical (DIPPT. Technical

Item of Import

- 1 Diisopropyl Aniline-----1.078 kg.
- 2 Bromine-----1.070 kg.
- 3 Phenol-----0.793 kg.
- 4 Sodium Thiocyanate-----0.550 kg.
- 5 N,NDimethyl Formamide -----0.853 kg.
- 6 Cyclohexane-----1.350 kg.
- 7 Cuprous Chloride-----0.040 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:5/18/83-ALC1/2007	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 32/83-ALC1/2007 14.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00033/AM08/	RLA File :03/95/040/01411/AM07/	Lic.No/Date: 0310425610 04.04.2007	Defer Date: 12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..). Accordingly the case may be re-listed on 12.12.2007.			

34	Case No.:8/10/83-ALC1/2007	Party Name: HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date: 32/83-ALC1/2007 14.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00042/AM08/	RLA File :02/24/040/00002/AM08/	Lic.No/Date: 0210099761 05.04.2007	Defer Date: 12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 12.12.2007.			

35	Case No.:9/19/83-ALC1/2007	Party Name: SALICYLATES & CHEMICALS P.LTD.	Meet No/Date: 32/83-ALC1/2007 14.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/00082/AM08/	RLA File :09/24/040/00547/AM07/	Lic.No/Date: 0910029932 10.04.2007	Defer Date: 12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

36	Case No.:2/23/83-ALC1/2007	Party Name:ROYAL EXPORTS,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00173/AM08/	RLA File :03/95/040/00057/AM08/	Lic.No/Date:0310427645 23.04.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.			

37	Case No.:12/13/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00212/AM08/	RLA File :02/24/040/00019/AM08/	Lic.No/Date:0210100365 27.04.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 12.12.2007.			

38	Case No.:1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Central Excise Data from the firm. Accordingly the case may be re-listed on 12.12.2007.			

39	Case No.:22/18/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00362/AM08/	RLA File :07/24/040/00067/AM08/	Lic.No/Date:0710051680 17.05.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o IPP Accordingly the case may be re-listed on 12.12.2007.

40	Case No.:41/16/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00421/AM08/	RLA File :03/95/040/01563/AM07/	Lic.No/Date:0310430315 23.05.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

41	Case No.:41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.			

42	Case No.:29/18/83-ALC1/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/00460/AM08/	RLA File :07/24/040/00158/AM08/	Lic.No/Date:0710051870 04.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/55/2002/Ch.II dated 11.5.2006 decided to approve this case on repeat basis as under:-			
	Item of Export			
	Zinc Pyrithione Assay (98%----1kg.			
	Item of Import			

2 Chloro Pyridine -----1.400 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.:7/23/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00464/AM08/	RLA File :17/24/040/00025/AM08/	Lic.No/Date:1710001662 05.06.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

44	Case No.:9/23/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/00494/AM08/	RLA File :34/24/040/00050/AM08/	Lic.No/Date:3410018942 08.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.Nil dated 13.11.2007 decided to approve this case as under:- Item of Export Cloroacetyl Chloide-----1 kg. Item of Import 1. Monochloro Acetic Acid -----0.880 kg. 2. Thionyl Chloride-----0.863 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:14/23/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00628/AM08/	RLA File :03/95/040/00250/AM08/	Lic.No/Date:0310433682 25.06.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

46	Case No.:13/23/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00616/AM08/	RLA File :17/24/040/00036/AM08/	Lic.No/Date:1710001683 28.06.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

47	Case No.:17/23/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00649/AM08/	RLA File :17/24/040/00038/AM08/	Lic.No/Date:1710001684 02.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

48	Case No.:18/23/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00650/AM08/	RLA File :17/24/040/00039/AM08/	Lic.No/Date:1710001685 02.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.			

49	Case No.:23/23/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00784/AM08/	RLA File :03/95/040/00146/AM08/	Lic.No/Date:0310434639 02.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

50	Case No.:25/23/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00785/AM08/	RLA File :03/95/040/00112/AM08/	Lic.No/Date:0310434642 02.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

51	Case No.:747/24/83-ALC1/2007	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00669/AM08/	RLA File :09/24/040/00121/AM08/	Lic.No/Date:0910030761 05.07.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

52	Case No.:36/17/83-ALC1/2007	Party Name:UNITED CHEMIE (PROP. GUJARAT. DYES & CHEMICALS CO.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00688/AM08/	RLA File :08/24/040/00067/AM08/	Lic.No/Date:0810065840 09.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to check up D/L issued by TA and send copy to the firm for reply. Accordingly the case may be re-listed on 12.12.2007.			

53	Case No.:128/19/83-ALC1/2007	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00795/AM08/	RLA File :03/94/040/00034/AM08/	Lic.No/Date:0310435368 09.07.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

54	Case No.:29/23/83-ALC1/2007	Party Name:AMARJYOT CHEMICAL CORPORATION	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00798/AM08/	RLA File :03/94/040/00355/AM08/	Lic.No/Date:0310436063 13.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

55	Case No.:24/23/83-ALC1/2007	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00762/AM08/	RLA File :03/95/040/00363/AM08/	Lic.No/Date:0310436469 17.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 12.12.2007.			

56	Case No.:27/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00773/AM08/	RLA File :03/94/040/00205/AM08/	Lic.No/Date:0310436583 18.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

57	Case No.:15/19/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00817/AM08/	RLA File :03/95/040/00384/AM08/	Lic.No/Date:0310436718 19.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 12.12.2007.			

58	Case No.:34/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00917/AM08/	RLA File :03/94/040/01215/AM07/	Lic.No/Date:0310436971 20.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

59	Case No.:16/19/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00818/AM08/	RLA File :03/95/040/00396/AM08/	Lic.No/Date:0310437074 23.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 12.12.2007.			

60	Case No.:31/23/83-ALC1/2007	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00819/AM08/	RLA File :03/94/040/01250/AM07/	Lic.No/Date:0310437083 23.07.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

61	Case No.:32/23/83-ALC1/2007	Party Name:ATUL LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/00873/AM08/	RLA File :08/24/040/00117/AM08/	Lic.No/Date:0810066336 02.08.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES- VII)			

62	Case No.:46/23/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00890/AM08/	RLA File :03/95/040/00437/AM08/	Lic.No/Date:0310438372 06.08.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 12.12.2007.			

63	Case No.:47/23/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00891/AM08/	RLA File :03/94/040/00461/AM08/	Lic.No/Date:0310438383 06.08.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

64	Case No.:48/23/83-ALC1/2007	Party Name:ROSSARI BIOTECH	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00901/AM08/	RLA File :03/95/040/00441/AM08/	Lic.No/Date:0310438620 07.08.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to write a reminder to the firm as issued by TA on 20.9.2007 and call for information. Accordingly the case may be re-listed on 12.12.2007.			

65	Case No.:3/24/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00249/AM08/	RLA File :31/24/040/00156/AM08/	Lic.No/Date:3110030234 09.08.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.			

66	Case No.:37/23/83-ALC1/2007	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00958/AM08/	RLA File :03/94/040/00478/AM08/	Lic.No/Date:0310439186 10.08.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

67	Case No.:38/23/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00989/AM08/	RLA File :02/24/040/00139/AM08/	Lic.No/Date:0210103268 20.08.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 12.12.2007.			

68	Case No.:17/30/83-ALC1/2007	Party Name:SRF LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01386/AM08/	RLA File :04/24/040/00221/AM08/	Lic.No/Date:0410091662 22.10.2007	Defer Date:
	Decision : It will be processed manuly as there is no data available.			

69	Case No.:41/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.12.2007.			

70	Case No.:45/30/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01414/AM08/	RLA File :17/24/040/00075/AM08/	Lic.No/Date:1710001784 23.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

71	Case No.:1/32/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01423/AM08/	RLA File :03/94/040/00719/AM08/	Lic.No/Date:0310447645 24.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:- Item of Export Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum----- 1kg Item of Import			

1. Alpha Methyl Styrene-----0.500kg
 2. Isoamylene-----0.380kg
 3. Propylene Oxide-----0.280kg
 4. Para Formaldehyde-----0.088kg
 5. Diethyl phthalate/-----0.350kg
- Isopropyl myristate/
Benzyl Benzoate

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 2/32/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status: Case Approved
HQ File :01/83/050/01424/AM08/	RLA File :03/94/040/00718/AM08/	Lic.No/Date:0310447648 24.10.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 3.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Camphor USP-----1kg

Import Item

1. Acetic Acid-----0.387 kg.
2. Alpha Pinene-----1.20kg

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 3/32/83-ALC1/2007	Party Name:CAMLIN FINE CHEMICALS	Meet No/Date:32/83-ALC1/2007	Status: Case
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		LIMITED	14.11.2007	Approved
	HQ File :01/83/050/01425/AM08/	RLA File :03/94/040/00776/AM08/	Lic.No/Date:0310447856 25.10.2007	Defer Date:
73	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/64/2002/Ch.II dated 18.7.2007 decided to approve this case as under:- Item of Export Butylated Hydroxy Anisole -----1 kg. Item of Import 1 Hydroquinone -----1.247 kg. 2 Tertiary Butanol ----- 0.839 kg. 3 Phosphoric Acid-----1.00 kg. 4. Hexane-----1.00 kg RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

74	Case No.:4/32/83-ALC1/2007	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01426/AM08/	RLA File :52/24/040/00018/AM08/	Lic.No/Date:5210022332 25.10.2007	Defer Date:12.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

75	Case No.:5/32/83-ALC1/2007	Party Name:R L FINE CHEM	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01427/AM08/	RLA File :07/24/040/00512/AM08/	Lic.No/Date:0710054035	Defer

		25.10.2007	Date:14.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

76	Case No.: 6/32/83-ALC1/2007	Party Name:BIOLOGICAL E LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01428/AM08/	RLA File :09/24/040/00316/AM08/	Lic.No/Date:0910031891 25.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

77	Case No.: 7/32/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01429/AM08/	RLA File :05/24/040/00584/AM08/	Lic.No/Date:0510211129 25.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

78	Case No.: 8/32/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01430/AM08/	RLA File :05/24/040/00576/AM08/	Lic.No/Date:0510211131 25.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.: 9/32/83-ALC1/2007	Party Name:YASHO INDUSTRIES	Meet No/Date:32/83-ALC1/2007	Status: Case
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79		PVT.LTD.	14.11.2007	Approved
	HQ File :01/83/050/01431/AM08/	RLA File :03/95/040/00740/AM08/	Lic.No/Date:0310447836 25.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/88/2004-ChII dated 24.7.2006 and decided to approve the case on repeat basis as under:			
	Item of Export Accinox ODPS Antioxidant Dioctyl Diphenyl Amine (Powder/Flakes)-----1 Kg. Item of Import 1. Diphenyl Amine-----0.405 Kg. 2. Di-Isobutylene-----0.680 Kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:10/32/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01432/AM08/	RLA File :03/94/040/00699/AM08/	Lic.No/Date:0310447837 25.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

81	Case No.:11/32/83-ALC1/2007	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01433/AM08/	RLA File :03/94/040/00770/AM08/	Lic.No/Date:0310447839 25.10.2007	Defer Date:12.12.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

82	Case No.:13/32/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01435/AM08/	RLA File :31/24/040/00247/AM08/	Lic.No/Date:3110031304 25.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

83	Case No.:14/32/83-ALC1/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01436/AM08/	RLA File :03/94/040/00662/AM08/	Lic.No/Date:0310447885 25.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

84	Case No.:19/32/83-ALC1/2007	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01441/AM08/	RLA File :22/24/040/00046/AM08/	Lic.No/Date:2210007184 25.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

85	Case No.:20/32/83-ALC1/2007	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01442/AM08/	RLA File :22/24/040/00045/AM08/	Lic.No/Date:2210007185 25.10.2007	Defer Date:12.12.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

86	Case No.:21/32/83-ALC1/2007	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01443/AM08/	RLA File :22/24/040/00044/AM08/	Lic.No/Date:2210007186 25.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

87	Case No.:12/32/83-ALC1/2007	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01434/AM08/	RLA File :34/24/040/00141/AM08/	Lic.No/Date:3410019919 26.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.12.2007.			

88	Case No.:15/32/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01437/AM08/	RLA File :09/24/040/00321/AM08/	Lic.No/Date:0910031897 26.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.:16/32/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01438/AM08/	RLA File :07/24/040/00537/AM08/	Lic.No/Date:0710054160	Defer

89		26.10.2007	Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.			

90	Case No.:17/32/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01439/AM08/	RLA File :09/24/040/00322/AM08/	Lic.No/Date:0910031902 26.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

91	Case No.:18/32/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01440/AM08/	RLA File :05/24/040/00568/AM08/	Lic.No/Date:0510211182 26.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

92	Case No.:22/32/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01444/AM08/	RLA File :08/24/040/00179/AM08/	Lic.No/Date:0810068095 26.10.2007	Defer Date:14.11.2007
	Decision : The case will be processed manually because there is no data generated by computer.			

	Case No.:42/32/83-ALC1/2007	Party Name:B.B. CHEMICALS	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01464/AM08/	RLA File :03/94/040/00704/AM08/	Lic.No/Date:0310448006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/92/2006-ChII dated 8.1.2007 and decided to approve the case on repeat basis as under:

Item of Export

Fast Blue B Base Ortho-----1 Kg.

Dianisidine Base/Ortho Dianisidine
Di Hydrochloride)

Item of Import

Ortho Nitro Anisole-----1.875 Kg.

Caustic Soda Flakes-----1.485 Kg.

Methanol-----1.360 kg.

Dichlone-----0.037 kg.

Thiourea-----0.027 kg.

Formaldehyde (37% purity)-----1.125 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:43/32/83-ALC1/2007

Party Name:IDEAL CURES PVT. LTD.

Meet No/Date:32/83-ALC1/2007
14.11.2007

Status:Deffered
and Re-indexed

HQ File :01/83/050/01465/AM08/

RLA File :03/94/040/00267/AM08/

Lic.No/Date:0310448008
26.10.2007

Defer
Date:12.12.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.

95	Case No.:44/32/83-ALC1/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01466/AM08/	RLA File :03/94/040/00766/AM08/	Lic.No/Date:0310448011 26.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

96	Case No.:45/32/83-ALC1/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01467/AM08/	RLA File :03/94/040/00767/AM08/	Lic.No/Date:0310448012 26.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.			

97	Case No.:46/32/83-ALC1/2007	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01468/AM08/	RLA File :03/95/040/00750/AM08/	Lic.No/Date:0310448087 26.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.			

98	Case No.:47/32/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01469/AM08/	RLA File :03/95/040/00720/AM08/	Lic.No/Date:0310448090 26.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

99	Case No.:48/32/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01470/AM08/	RLA File :03/95/040/00712/AM08/	Lic.No/Date:0310448097 26.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.			

100	Case No.:49/32/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01471/AM08/	RLA File :03/95/040/00699/AM08/	Lic.No/Date:0310448102 26.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

101	Case No.:23/32/83-ALC1/2007	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01445/AM08/	RLA File :02/24/040/00205/AM08/	Lic.No/Date:0210105538 29.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

102	Case No.:24/32/83-ALC1/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01446/AM08/	RLA File :03/94/040/00456/AM08/	Lic.No/Date:0310448195 29.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

103	Case No.:25/32/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01447/AM08/	RLA File :02/24/040/00208/AM08/	Lic.No/Date:0210105556 29.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/100/2003-ChII dated 6.3.2007 and decided to approve the case on repeat basis as under: Item of Export Accinox BL/B -----1 Kg. (C15H15N) Dimethyl Accridine Item of Import 1. Diphenyl Amine-----0.760 Kg. 2. Acetone-----0.160 Kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

104	Case No.:26/32/83-ALC1/2007	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01448/AM08/	RLA File :34/24/040/00150/AM08/	Lic.No/Date:3410019934 29.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

	Case No.:27/32/83-ALC1/2007	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
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	HQ File :01/83/050/01449/AM08/	RLA File :34/24/040/00159/AM08/	Lic.No/Date:3410019935 29.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/84/2002-Ch.-II dated 26.6.2007 decided to approve this case on repeat basis as under:-			
105	Item of Export Methyl Tributyl Ammonium Chloride-----1kg (Assay: 75+/- 2%) Import items 1. Tributylamine -----0.625 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:28/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
106	HQ File :01/83/050/01450/AM08/	RLA File :03/94/040/00789/AM08/	Lic.No/Date:0310448309 29.10.2007	Defer Date:14.11.2007
	Decision : This case was decided to transfer the case to NCIII(DES-III) because it is drug item			

	Case No.:51/32/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
107	HQ File :01/83/050/01473/AM08/	RLA File :03/94/040/00402/AM08/	Lic.No/Date:0310448188 29.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III)			

because it is drug item.

108	Case No.:29/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01451/AM08/	RLA File :17/24/040/00078/AM08/	Lic.No/Date:1710001790 30.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

109	Case No.:30/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01452/AM08/	RLA File :17/24/040/00079/AM08/	Lic.No/Date:1710001791 30.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.			

110	Case No.:31/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01453/AM08/	RLA File :17/24/040/00080/AM08/	Lic.No/Date:1710001792 30.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

111	Case No.:32/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01454/AM08/	RLA File :17/24/040/00081/AM08/	Lic.No/Date:1710001793 30.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.

112	Case No.:33/32/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01455/AM08/	RLA File :17/24/040/00082/AM08/	Lic.No/Date:1710001794 30.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

113	Case No.:34/32/83-ALC1/2007	Party Name:ATUL LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01456/AM08/	RLA File :08/24/040/00192/AM08/	Lic.No/Date:0810068206 31.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 12.12.2007.			

114	Case No.:35/32/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01457/AM08/	RLA File :05/24/040/00575/AM08/	Lic.No/Date:0510211273 31.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

115	Case No.:36/32/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01458/AM08/	RLA File :03/95/040/00763/AM08/	Lic.No/Date:0310448474 31.10.2007	Defer Date:14.11.2007

Decision :The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

116	Case No.: 37/32/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01459/AM08/	RLA File :03/95/040/00762/AM08/	Lic.No/Date:0310448476 31.10.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

117	Case No.: 38/32/83-ALC1/2007	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01460/AM08/	RLA File :03/95/040/00772/AM08/	Lic.No/Date:0310448480 31.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

118	Case No.: 39/32/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01461/AM08/	RLA File :03/95/040/00751/AM08/	Lic.No/Date:0310448484 31.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/154/2005/Ch.II dated 29.12.2005 and decided to approve this case on repeat basis as under or as applied which ever is less:- Item of Export 2,4-Dichloro Aniline-----1 kg.			

Item of Import

1 Meta Dichloro Benzene-----1.172 kg.
2 Formic Acid-----0.057 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

119	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 12.12.2007.			

120	Case No.:41/32/83-ALC1/2007	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01463/AM08/	RLA File :03/95/040/00635/AM08/	Lic.No/Date:0310448540 31.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/111/2002/Ch.III dated 30.7.2002 and decided to approve this case on repeat basis as under:-			
	Item of Export			
	Lithium Acetate Dihydrate-----1 kg.			
	Item of Import			
	1. Lithium Carbonate-----0.381 kg.			
	2. Acetic Acid-----0.619 kg.			

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121	Case No.: 52/32/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01474/AM08/	RLA File :03/95/040/00749/AM08/	Lic.No/Date:0310448596 31.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 12.12.2007.			

122	Case No.: 53/32/83-ALC1/2007	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01475/AM08/	RLA File :03/94/040/00796/AM08/	Lic.No/Date:0310448601 31.10.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments dt. 14.11.2007 offered by him the Committee decided to call for information regarding purity of items of import and export from the firm. Accordingly the case may be re-listed on 12.12.2007.			

123	Case No.: 50/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01472/AM08/	RLA File :05/24/040/00607/AM08/	Lic.No/Date:0510211396 01.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

	Case No.: 54/32/83-ALC1/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01476/AM08/	RLA File :03/95/040/00750/AM08/	Lic.No/Date:0310448602 31.10.2007	Defer Date:12.12.2007

124	HQ File :01/83/050/01476/AM08/	RLA File :03/95/040/00727/AM08/	Lic.No/Date:0310448629 01.11.2007	Defer Date:14.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

125	Case No.:55/32/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01477/AM08/	RLA File :03/94/040/00683/AM08/	Lic.No/Date:0310448654 01.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

126	Case No.:56/32/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01478/AM08/	RLA File :03/94/040/00791/AM08/	Lic.No/Date:0310448659 01.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

127	Case No.:57/32/83-ALC1/2007	Party Name:KEMTEC INDIA PHOTOGRAPHIC CO. PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01479/AM08/	RLA File :03/94/040/00795/AM08/	Lic.No/Date:0310448678 01.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 12.12.2007.			

128	Case No.:58/32/83-ALC1/2007	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01480/AM08/	RLA File :03/94/040/00435/AM08/	Lic.No/Date:0310448692	Defer

128		01.11.2007	Date:12.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

129	Case No.: 59/32/83-ALC1/2007	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status: Case Approved
	HQ File :01/83/050/01481/AM08/	RLA File :03/94/040/00689/AM08/	Lic.No/Date:0310448699 01.11.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/102/2006/Ch.II dated 15.1.2007 decided to approve this case on repeat basis as under:- Item of Export Sulphol Liquid Black B----- 1 kg. (Leuco Sulphur Black I) (Dye content 36%) Item of Import 1. Sulphur Black Grains -----0.353 kg. 2 Sulphur Blue -----0.0072 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

130	Case No.: 60/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01482/AM08/	RLA File :03/94/040/00799/AM08/	Lic.No/Date:0310448706	Defer

01.11.2007

Date:14.11.2007

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

131	Case No.: 61/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01483/AM08/	RLA File :05/24/040/00608/AM08/	Lic.No/Date:0510211398 01.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

132	Case No.: 62/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01484/AM08/	RLA File :05/24/040/00609/AM08/	Lic.No/Date:0510211400 01.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

133	Case No.: 63/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01485/AM08/	RLA File :05/24/040/00610/AM08/	Lic.No/Date:0510211402 01.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

	Case No.: 64/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
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134	HQ File :01/83/050/01486/AM08/	RLA File :03/95/040/00758/AM08/	Lic.No/Date:0310448792 01.11.2007	Defer Date:14.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

135	Case No.:65/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01487/AM08/	RLA File :03/95/040/00680/AM08/	Lic.No/Date:0310448795 01.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

136	Case No.:66/32/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01488/AM08/	RLA File :17/24/040/00077/AM08/	Lic.No/Date:1710001797 01.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

137	Case No.:67/32/83-ALC1/2007	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01489/AM08/	RLA File :03/95/040/00501/AM08/	Lic.No/Date:0310448899 02.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

	Case No.:68/32/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
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138	HQ File :01/83/050/01490/AM08/	RLA File :03/94/040/00807/AM08/	Lic.No/Date:0310448910 02.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/83/2006/Ch.II dt. 10.1.2007 decided to approve this case as under:-			
	Item of Export Methyl-3-oxo-2-Pentyl-1-cyclopentane acetate-----1 kg. Item of Import 1. 2-Pentyl-2-cyclopentene-1-one ----- 0.816 kg. 2. Dimethyl Malonate-----0.721 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

139	Case No.:69/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01491/AM08/	RLA File :03/94/040/00803/AM08/	Lic.No/Date:0310448936 02.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

140	Case No.:70/32/83-ALC1/2007	Party Name:HUBER CHEMICALS INDIA PRIVATE LIMITED.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01492/AM08/	RLA File :03/94/040/00748/AM08/	Lic.No/Date:0310448947 02.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.

141	Case No.:71/32/83-ALC1/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01493/AM08/	RLA File :22/24/040/00049/AM08/	Lic.No/Date:2210007216 02.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

142	Case No.:72/32/83-ALC1/2007	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01494/AM08/	RLA File :22/24/040/00048/AM08/	Lic.No/Date:2210007217 02.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

143	Case No.:73/32/83-ALC1/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01495/AM08/	RLA File :05/24/040/00551/AM08/	Lic.No/Date:0510211499 02.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.:74/32/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section

144	HQ File :01/83/050/01496/AM08/	RLA File :09/24/040/00242/AM08/	Lic.No/Date:0910031941 02.11.2007	Defer Date:14.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

145	Case No.:75/32/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01497/AM08/	RLA File :09/24/040/00253/AM08/	Lic.No/Date:0910031942 02.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

146	Case No.:76/32/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01498/AM08/	RLA File :09/24/040/00249/AM08/	Lic.No/Date:0910031943 02.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

147	Case No.:77/32/83-ALC1/2007	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01499/AM08/	RLA File :03/94/040/00604/AM08/	Lic.No/Date:0310449036 02.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

	Case No.:78/32/83-ALC1/2007	Party Name:AUROBINDO PHARMA	Meet No/Date:32/83-ALC1/2007	Status:Transferred
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148		LIMITED	14.11.2007	to Different Section
	HQ File :01/83/050/01500/AM08/	RLA File :09/24/040/00305/AM08/	Lic.No/Date:0910031987 05.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

149	Case No.:79/32/83-ALC1/2007	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01501/AM08/	RLA File :05/24/040/00606/AM08/	Lic.No/Date:0510211554 05.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

150	Case No.:80/32/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01502/AM08/	RLA File :05/24/040/00562/AM08/	Lic.No/Date:0510211568 05.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

151	Case No.:81/32/83-ALC1/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01503/AM08/	RLA File :09/24/040/00240/AM08/	Lic.No/Date:0910031988 05.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

152	Case No.:82/32/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01504/AM08/	RLA File :09/24/040/00051/AM08/	Lic.No/Date:0910031991 05.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

153	Case No.:83/32/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01505/AM08/	RLA File :09/24/040/00344/AM08/	Lic.No/Date:0910031992 05.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

154	Case No.:84/32/83-ALC1/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01506/AM08/	RLA File :09/24/040/00340/AM08/	Lic.No/Date:0910031993 05.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

155	Case No.:94/32/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01516/AM08/	RLA File :03/94/040/00606/AM08/	Lic.No/Date:0310449078 05.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III)			

because it is drug item.

156	Case No.:98/32/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01520/AM08/	RLA File :03/95/040/00748/AM08/	Lic.No/Date:0310449135 05.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

157	Case No.:104/32/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01526/AM08/	RLA File :03/94/040/00793/AM08/	Lic.No/Date:0310449206 05.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

158	Case No.:105/32/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01527/AM08/	RLA File :03/94/040/00779/AM08/	Lic.No/Date:0310449207 05.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

159	Case No.:106/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01528/AM08/	RLA File :03/94/040/00804/AM08/	Lic.No/Date:0310449208 05.11.2007	Defer Date:14.11.2007

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

160	Case No.:85/32/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01507/AM08/	RLA File :34/24/040/00151/AM08/	Lic.No/Date:3410020012 06.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/84/2006Ch.II dt. 10.10.2006 and decided to approve this case on repeat basis as under:- Item of Export n-Valeryl Chloride ----- 1kg. Item of Import n-Valeryl Acid -----0.891 kg. Thionyl Chloride-----0.932 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

161	Case No.:86/32/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01508/AM08/	RLA File :03/95/040/00776/AM08/	Lic.No/Date:0310449360 06.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

162	Case No.:87/32/83-ALC1/2007	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01509/AM08/	RLA File :03/94/040/00809/AM08/	Lic.No/Date:0310449376 06.11.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:- Item of Export Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum----- 1kg Item of Import 1. Alpha Methyl Styrene-----0.500kg 2. Isoamylene----0.380kg 3. Propylene Oxide-----0.280kg 4. Para Formaldehyde-----0.088kg 5. Diethyl phthalate/-----0.350kg Isopropyl myristate/ Benzyl Benzoate RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:88/32/83-ALC1/2007	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
HQ File :01/83/050/01510/AM08/	RLA File :03/94/040/00819/AM08/	Lic.No/Date:0310449379 06.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/131/2003-Ch.-III dated 17.2.2005 on repeat basis decided to approve this case on repeat basis as under:-

Item of Export

Tris-tri decyl Phosphite----- 1 kg.

Item of import

1. Phosphorous Trichloride -----0.242 kg.
2. Phenol -----0.050 kg.
3. Tridecyl Alcohol----- 1.030 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

164	Case No.:89/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01511/AM08/	RLA File :03/95/040/00691/AM08/	Lic.No/Date:0310449448 06.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

165	Case No.:90/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01512/AM08/	RLA File :03/95/040/00683/AM08/	Lic.No/Date:0310449450 06.11.2007	Defer Date:14.11.2007

Decision :The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.

166	Case No.: 91/32/83-ALC1/2007	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01513/AM08/	RLA File :03/94/040/00790/AM08/	Lic.No/Date:0310449461 06.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

167	Case No.: 92/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01514/AM08/	RLA File :03/94/040/00814/AM08/	Lic.No/Date:0310449495 06.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

168	Case No.: 93/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01515/AM08/	RLA File :03/94/040/00815/AM08/	Lic.No/Date:0310449498 06.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.: 100/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
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169	HQ File :01/83/050/01522/AM08/	RLA File :05/24/040/00476/AM08/	Lic.No/Date:0510211700 06.11.2007	Defer Date:14.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

170	Case No.:101/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01523/AM08/	RLA File :05/24/040/00477/AM08/	Lic.No/Date:0510211702 06.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

171	Case No.:102/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01524/AM08/	RLA File :05/24/040/00508/AM08/	Lic.No/Date:0510211703 06.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

	Case No.:103/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01525/AM08/	RLA File :05/24/040/00509/AM08/	Lic.No/Date:0510211704 06.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/62/2004/Ch.II dated 28.7.2004 and decided to approve this case on repeat basis as under:- Item of Export			

2 Bromo Pyridine-----1 kg.

Item of Import

1. Bromine-----2.610 kg.
2. Sodium Metal----- 0.383 kg.
3. Hydrobromic acid (48%)-----2.880 kg.
4. Denatured Ethyl Alcohol-----2.092 kg.
5. Methyl Alcohol-----1.269 kg.
6. Alumino Silicate Catalyst-----0.017 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

173	Case No.:107/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01529/AM08/	RLA File :05/24/040/00510/AM08/	Lic.No/Date:0510211736 06.11.2007	Defer Date:14.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.:95/32/83-ALC1/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Case Approved
	HQ File :01/83/050/01517/AM08/	RLA File :03/94/040/00802/AM08/	Lic.No/Date:0310449515 07.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/89/2002/Ch.II dated 8.6.2006 and decided to approve this case on repeat basis as under:-			

174

Item of Export

Ethyl Triphenyl Phosphonium Bromide----- 1 kg.

Item of Import

1. Triphenyl Phosphine----- 0.780 kg.

2. Ethyl Bromide-----0.363 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:96/32/83-ALC1/2007

Party Name:DUJODWALA PAPER
CHEMICALS LTDMeet No/Date:32/83-ALC1/2007
14.11.2007Status:Case
Approved

HQ File :01/83/050/01518/AM08/

RLA File :03/94/040/00818/AM08/

Lic.No/Date:0310449516
07.11.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/21/2007/Ch.II dated 10.4.2007 and decided to approve this case as under:-

Item of Export

Fortified Rosin Size DPC-50-----1 kg.

(Fortified rosin content: 40% min.)

Item of Import

1 Gum Rosin----- 0.373 kg.

2 Maleic Anhydride ----- 0.056 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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176	Case No.:97/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01519/AM08/	RLA File :03/95/040/01449/AM07/	Lic.No/Date:0310449518 07.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

177	Case No.:99/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:32/83-ALC1/2007 14.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01521/AM08/	RLA File :03/95/040/01493/AM07/	Lic.No/Date:0310449519 07.11.2007	Defer Date:12.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 12.12.2007.			

Date:07.01.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer